FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s RASIK PRODUCTS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**M/S RASIK PRODUCTS PRIVATE LIMITED**
2.	Date of incorporation of corporate dabtor	09th December, 1998
3.	Authority under which corporate debtor is incorporated / registered	ROC, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22211UP1998PTC024053
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office address :** 141 Km Delhi Agra of Byepass Near Alwer Rly Briage Krishna Nagar Mathura, Uttar Pradesh, India, 281004
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on14th June, 2024 Order received/communicated on 15th June, 2024
7.	Estimated date of closure of insolvency resolution process	11th December, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amit Goel **IBBI Regd. No :** IBBI/IPA-001/IP-P-01842/2019-2020/12950
9.	Address and e-mail of the interim resolution professional, registered with the Board	**IRP's Address :** H.No. 9 Near Patel Institute of Engg, Adarsh Colony, Opp Bhawna Place Lane Devpuram as Muzaffarnagar, Muzaffarnagar, Uttar Pradesh-251001, **Email Id :** ip.amitgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi –110001 Correspondence Email Id : cirp.rasikproducts@gmail.com
11.	Last date for submission of claims	28th June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Relevant Forms are available at : https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Rasik Products Private Limited on 14th June, 2024 (CIRP order pronounced on 14.06.2024, Order received/communicated on 15.06.2024) .

The creditors of M/s Rasik Products Private Limited, are hereby called upon to submit their claims with proof on or before 28th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date : 16.06.2024
Place : Muzaffarnagar
Amit Goel
Interim Resolution Professional
IBBI/IPA-001/IP-P-01842/2019-2020/12950
Authorization for Assignment valid till 03/12/2024

फार्म ए
सार्वजनिक घोषणा

{भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत}

मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

संगत विवरण

1.	कॉर्पोरेट देनदार का नाम	मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	09 दिसम्बर, 1998
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी, कानपुर
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या /सीमित दायित्व पहचान सं.	U22211UP1998PTC024053
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, कॉर्पोरेट देनदार	पंजीकृत कार्यालय का पता : 141 किलो मीटर दिल्ली आगरा ऑफ बाएपास नियर अलवर रेलवे ब्रिज कृष्णा नगर मथुरा, उत्तर प्रदेश, इंडिया, 281004
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	सीआईआरपी का आदेश 14 जून, 2024 को सुनाया गया आदेश 15 जून, 2024 को प्राप्त/संसूचित किया गया
7.	दिवाला समाधान प्रक्रिया बद होने की अनुमानित तिथि	11 दिसम्बर, 2024
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए अंतरिम रिजोल्यूशन प्रोफेशनल का नाम और पंजीकरण संख्या	नाम : अमित गोयल पंजीकरण संख्या : IBBI/IPA-001/IP-P-01842/2019-2020 /12950
9.	बोर्ड के साथ पंजीकृत अनुसार अंतरिम रिजोल्यूशन प्रोफेशनल का पता एवं ई–मेल	आईआरपी का पता : एच नं. 9 नियर पटेल इंस्टीट्यूट ऑफ इंजीनियरिंग के पास आदर्श कॉलोनी, भावना प्लेस लेन देवपुरम के सामने मुजफ्फरनगर, मुजफ्फरनगर, उत्तर प्रदेश–251001 ई–मेल आई डी :ip.amitgoel@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता एवं ई–मेल	पत्राचार का पता : 109, फर्स्ट फ्लोर, सूर्या कॉलोनी बिल्डिंग, 19, कस्तूरबा गांधी मार्ग, नई दिल्ली–110001 पत्राचार ई–मेल आईडी : cirp.rasikproducts@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	28 जून, 2024
12.	अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित किये गये अनुसार धारा 21 की उपधारा (6ए) के अनुच्छेद (ख) के अधीन लेनदारों का वर्ग, यदि कोई हो	लागू नही
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के तौर पर कार्य करने के लिए निर्धारित किये गये इन्सॉल्वेसी प्रोफेशनल का नाम (प्रत्येक वर्ग में तीन नाम)	लागू नही
14.	(क)संगत फार्म और (ख)अधिकृत प्रतिनिधि उपलब्ध रहने का विवरण	क) प्रासंगिक फॉर्म यहां उपलब्ध है : https://ibbi.gov.in/downloadform.html ख) लागू नही है

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, ने 14 जून, 2024 को मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के विरूद्ध कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है (सीआईआरपी आदेश 14.06.2024 को सुनाया गया, आदेश 15.06.2024 को प्राप्त/संचारित किया गया) मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदारों को एतद्द्वारा नीचे मद 10 में वर्णित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल के पास 28 जून, 2024 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए सूचित किया जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक पद्धति द्वारा अपने दावों को जमा करेंगे। अन्य सभी लेनदार अपने दावे व्यक्तिगत या डाक या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

प्रविष्टि सं. 12 के अधीन सूचीबद्ध अनुसार वर्ग से संबंधित वित्तीय लेनदार को फार्म सीए में वर्ग (वर्ग निदिष्ट करें) के अधिकृत प्रतिनिधि के रूप में काम करने के लिए प्रविष्टि सं. 13 के अधीन तीन रिजोल्यूशन प्रोफेशनल में से अपनी पसंद का देगा । सीए लागू नही

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/–
अमित गोयल
अंतरिम रिजोल्यूशन प्रोफेशनल
पंजी सं : IBBI/IPA-001/IP-P-01842/2019-2020/12950
असाइनमेंट के लिए प्राधिकरण 30.12.2024 तक वैध है

दिनांक : 16.06.2024
स्थान : मुजफ्फरनगर

PUBLIC NOTICE

It is notified to the general public that My self Rahul Kumar Gupta son of Shri Sudarshan Lal Gupta resident of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City Greater Noida has lost the original allotment letter (Issue Date-07.07.2011) of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City in favour of Shri Dalveer Singh son of Shri Tekchand executed by AIG Infratech (India) Pvt. Ltd, in this regard Information Report SO No. 430/2014 Delhi Police LR No: 1812779/2024 dated 13.06.2024 has already been filed. Any person possessing the above lost documents and using them in any manner shall do so at his own cost and shall be legally liable. I shall not be responsible for the said documents in any manner whatsoever at any time. If any person/Corporation/Bank etc. has any claim on the above relevant property, the same should be lodged with me and with the above mentioned branch of State Bank of India (RACPC - I) Noida, within 7 days from the date of this publication, after which, any claim, right, title, interest or objection, if rejected or received, shall be deemed to be null and void and will be waived

"FORM INC-26"

General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014
Before the Regional Director Northern Region
(In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
A H M ADVERTISING PRIVATE LIMITED
(CIN : U22219DL2007PTC167234)
having its registered office at KC-3/8, Kashyap Farm, Ganesh Nagar-II Extn., Shakarpur, Delhi-110092
.....**Applicant**

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Monday 3rd June, 2024 to enable the company to change its Registered office from **"National Capital Territory of Delhi" to the "State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

For A H M Advertising Pvt Ltd
Sd/-
Date : 17.06.2024 **Manoj Kumar Gupta**
Place : Delhi **Director**
DIN : 01632593
Registered Office : KC-3/8, Kashyap Farm, Ganesh Nagar-II Extn., Shakarpur, Delhi-110092

"FORM NO. INC-26"

[Pursuant to rule 20 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for Conversion of Private Company into Section 8 company
Before the Registrar of companies, Kanpur
In the matter of sub-section (5) of Section 8 of Companies Act, 2013 and clause (a) of sub-rule (3) of rule 20 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED
having its registered office at 117/K/137, Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024,
.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Registrar of Companies, Kanpur under section 8 (5) of the Companies Act, 2013 seeking confirmation of Conversion of Private Limited Company into Section 8 Company in terms of the special resolution passed at the Extra ordinary general meeting held on 07.06.2024 to **"Convert the Private Limited company into Section 8 company/to enable the company for obtaining license under section 8 of the Act".**

Any person whose interest is likely to be affected by the proposed Conversion into Section 8 company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Kanpur, 37/17, Westcott Building, The Mall, Kanpur-208001 Uttar Pradesh, within Thirty days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

117/K/137,Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024

For and on behalf of the Applicant
RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED
Sd/-
Date : 15.06.2024 Suraj Singh
Place : Kanpur (Director)
DIN : 00323273

हिन्दुस्तान कॉपर लिमिटेड
HINDUSTAN COPPER LIMITED
www.hindustancopper.com

Notice to Shareholders regarding Change of Registrar and Share Transfer Agent

Notice is hereby given that M/s Alankit Assignments Ltd. has taken over as Registrar and Share Transfer Agent ("RTA") of Hindustan Copper Ltd. with effect from 12.06.2024 from the outgoing RTA, M/s C B Management Services (Pvt) Ltd. Contact details of new RTA for attending shareholders' queries and correspondence is "M/s Alankit Assignments Ltd., Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055, Email ID: rta@alankit.com, Phone: 011 42541719, Link to track the requests and complaints: **https://alankitassignments.com/investor-charter/".**

For Hindustan Copper Ltd.
Sd/-
Place: Kolkata (C S Singhi)
Date: 14.06.2024 Company Secretary & Compliance Officer

Regd. Office: 'Tamra Bhavan', 1, Ashutosh Chowdhury Avenue, Kolkata - 700019
Tel: (033) 2283 2676, E-mail: investors_cs@hindustancopper.com
Website: www.hindustancopper.com , CIN: L27201WB1967GOI028825

CORRIGENDUM TO THE FORM-G

SITI JIND DIGITAL MEDIA COMMUNICATIONS PRIVATE LIMITED
UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS
CORRIGENDUM TO THE FORM-G

With reference to Form G published in Financial Express, Jansatta, Delhi Edition on 21st May, 2024 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of **Siti Jind Digital Media Communications Private Limited** .
Please note that following shall be revised dates:

Sr. No.	Particulars	As per Form- G dated 21.05.2024	Extended Dates
1.	Last date for receipt of expression of interest	05/06/2024	13/07/2024
2.	Date of issue of provisional list of prospective resolution applicants	15/06/2024	18/07/2024
3.	Last date for submission of objections to provisional list	20/06/2024	23/07/2024

(Mr. Harvinder Singh)
Resolution Professional
In the Matter of Siti Jind Digital Media Communications Private Limited
(Regn No. IBBI/IPA-001/IP-P00463/2017-18/10806)
AFA valid upto 30.06.2025
Email: Regd. with IBBI: harvinder@akgandassociates.com
Address Regd. With IBBI: 11 CSC DDA, Market A Block SaraswatiVihar, New Delhi, National Capital Territory of Delhi ,110034
Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi ,110034
Place: Delhi **Email: For Correspondence** : sitijinddigital.cirp@gmail.com
Date: 17-06-2024 Mobile No.: 9810046631

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S BHARTIYA MICRO CREDIT

RELEVANT PARTICULARS

1.	Name of corporate debtor	**M/s. Bhartiya Micro Credit**
2.	Date of incorporation of corporate debtor	17/01/2008
3.	Authority under which corporate debtor is incorporated / registered	**Registrar of Companies (ROC), Kanpur, Uttar Pradesh**
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65992UP2008NPL034486
5.	Address of the registered office and principal office (if any) of corporate debtor	645/A/57 Plot No.-15 Janki Vihar Sector - I, Janki-puram, Lucknow, Uttar Pradesh, India, 226021
6.	Insolvency commencement date in respect of corporate debtor	14th June 2024
7.	Estimated date of closure of insolvency resolution process	11th December 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Efficax Resolution Professionals Private Limited** Registration No. **IBBI/IPE-0153/IPA-3/2023-24/50063**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3656/6, Lane No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi,110035 Email ID: **md@efficaxindia.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	70D, 3rd Floor, Pocket- A, Krishna Park Ext., Tilak Nagar, Delhi - 110018 Email ID: **cirp_bhartiyamicrocredit@efficaxindia.com**
11.	Last date for submission of claims	28th June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Bhartiya Micro Credit** on **14th June 2024.**

The creditors of **M/s. Bhartiya Micro Credit** are hereby called upon to submit their claims with proof on or before **28-06-2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Kumar Jindal
On behalf of Efficax Resolution Professionals Private Limited (Corporate IPE)
Interim Resolution Professional
For M/s. Bhartiya Micro Credit
IBBI/IPE-0153/IPA-3/2023-24/50063
IBBI Registered Address: 3656/6, Lane No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi-110035
AFA Valid Upto-03.09.2024
Phone Number- 9560464525

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune – 411036

APPENDIX IV (See rule 8(1))
POSSESSION NOTICE
(For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company)** herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below.
The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	SANTOSH KATIYAR, NISHA KATIYAR,	All That Piece & Parcel Of Plot No 02 Situated At Part Of Arazi No 966 Village Fattehpur Roshnai Tehsil Akbarpur Distt Kanpur Dehat Up Adm. 250.21.Sq.Mtrs. Primary School Roshnai Pin Code- 209304 **Bounded By:- East:-** Plot No 03 , **West:-** Plot No 01 , **North:-** Plot No 07, **South:-** 40 Ft Wide Road	13/06/2024	08/04/2024	**Loan No. HF/0045/H/21/100147 Rs. 34,79,407/-** (Rupees ThirtyFour Lakh Seventy-Nine Thousand Four Hundred Seven Only) payable as on 08/04/2024 along with interest @ 14.5 p.a. till the realization.
2.	NARENDRA PRATAP SRIVASTAVA, SHALINI SRIVASTAVA,	All That Piece And Parcel Of House No. E.D. 442 Ews, Mauza Ada Colony Naini, Pargana- Arail & Tehsil- Karchhana, Prayagraj. Area Of 36.75 Sqr. Mtr Which Is **Bounded & Butted As Under:- East:** House No. E.D. 429 Ews, **West:** 7.5 Mtrs. Road, **North:** House No. E.D. 443 Ews, **South:** House No. E.D. 421 Ews.	13/06/2024	08/04/2024	**Loan No. HL00044100000005013303 Rs. 29,10,038/-** (Rupees TwentyNine Lakh Ten Thousand ThirtyEight Only) payable as on 08/04/2024 along with interest @ 14.75 p.a. till the realization.
3.	DESH DEEPAK SINGH, REETA SINGH,	All That Piece & Parcel Of Plot Part Over Khasra No 266 Ka Village - Ratauli, Bijnaur, Sarojani Nagar,Lucknow Adm. 1500.Sq.Ft. Pin Code- 226002 **Bounded By:- East:-** Other Plot, **West:-** Road 25ft, **North:-** Plot Rajesh Yadav, **South:-** Plot Of Seller .	14/06/2024	08/04/2024	**Loan No. HF/0043/H/21/100490 Rs. 13,30,586/-** (Rupees Thirteen Lakh Thirty Thousand Five Hundred EightySix Only) payable as on 08/04/2024 along with interest @ 13 p.a. till the realization.
4.	VIMLA SINGH, DHIRENDRA PRATAP SINGH,	All That Piece & Parcel Of Land Gata No 1426 Min Situated At Chhathuwa Pargana Mohanganj Tehsil Tiloi Disst Amethi Adm. 420.Sq.Mtr. Bharat Petroleum Pin Code-229309 **Bounded By:- East:-** Plot Of Seller, **West:-** Road 30ft, **North:-** Plot Of Seller , **South:-** Plot Of Radha.	14/06/2024	08/04/2024	**Loan No. HF/0043/H/21/100855 Rs. 26,92,115/-** (Rupees TwentySix Lakh NinetyTwo Thousand One Hundred Fifteen Only) payable as on 08/04/2024 along with interest @ 16.25 p.a. till the realization.

Place: UP Date: 17.06.2024 **Sd/- Authorised Officer, Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)**

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL)**, their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at thecontractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date
1	**1. JAGDISH KUMAR JAISWAL** Araji No. 396, Near Sbi Atm, Mouje- Bhulanpur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 **2. NEERAJ KUMAR JAISWAL** Araji No. 396, Near Sbi Atm, Mouje- Bhulanpur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 **3. PUSPA DEVI** Araji No. 396, Near Sbi Atm, Mouje- Bhulanpur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 **4. DEENA NATH JAISWAL** Araji No. 396, Near Sbi Atm, Mouje- Bhulanpur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 **5. JAISWAL GENERAL STORE** Araji No. 396, Near Sbi Atm, Mouje- Bhulanpur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 **6. JAGDISH KUMAR JAISWAL** At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 **7. NEERAJ KUMAR JAISWAL** At Bhullanpur, South Gate, Varanasi, Uttar Pradesh-221108 **8. PUSPA DEVI** Bhullanpur, 34 Vahani, Bhullanpur P.A.C, Varanasi, Uttar Pradesh-221108 **9. DEENA NATH JAISWAL** Bhullanpur 34 Pac South Gate, Bhullanpur, Varanasi, Uttar Pradesh-221108 **10. JAGDISH KUMAR JAISWAL** At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 **11. NEERAJ KUMAR JAISWAL** At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 **12. PUSPA DEVI** At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 **13. DEENA NATH JAISWAL** At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108. **Loan Account No. LNLUCLAP-05220130924 & LNLUCLAP-05220130928**	01.06.2024	10.06.2024	**Rs. 35,74,864.74/-** (Rupees Thirty Five Lakh Seventy Four Thousand Eight Hundred Sixty Four and Seventy Four Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.06.2024

DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED: All That Piece And Parcel Of Property Area 1360 Sq. Ft., Araji No. 396, Situated At Mauza: Bhulanpur, Pargana: Dehat Amanat, Tehsil & District: Varanasi, Uttar Pradesh-221108, And **Bounded As: East:** Land Of Vibhuti & Others, **West:** Juj House Of Vendor (Ajadi Devi), **North:** 8 Ft. Wide Kachcha Rasta **South:** Land Of Ram Ratan & Others.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease orotherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 17.06.2024 **Sd/- Authorised Officer**
Place: LUCKNOW **(Aditya Birla Housing Finance Limited)**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s RASIK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/S RASIK PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate dabtor	09th December, 1998
3.	Authority under which corporate debtor is incorporated / registered	ROC, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22211UP1998PTC024053
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office address** : 141 Km Delhi Agra of Byepass Near Alwer Rly Briage Krishna Nagar Mathura, Uttar Pradesh, India, 281004
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on14th June, 2024 Order received/communicated on 15th June, 2024
7.	Estimated date of closure of insolvency resolution process	11th December, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amit Goel **IBBI Regd. No** : IBBI/IPA-001/IP-P-01842/2019-2020/12950
9.	Address and e-mail of the interim resolution professional, registered with the Board	**IRP's Address** : H.No. 9 Near Patel Institute of Engg, Adarsh Colony, Opp Bhawna Place Lane Devpuram as Muzaffarnagar, Muzaffarnagar, Uttar Pradesh-251001, **Email Id** : ip.amitgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi –110001 Correspondence Email Id : cirp.rasikproducts@gmail.com
11.	Last date for submission of claims	28th June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Relevant Forms are available at : https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Rasik Products Private Limited on 14th June, 2024 (CIRP order pronounced on 14.06.2024, Order received/communicated on 15.06.2024) .

The creditors of M/s Rasik Products Private Limited, are hereby called upon to submit their claims with proof on or before 28th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date : 16.06.2024 Amit Goel
Place : Muzaffarnagar Interim Resolution Professional
IBBI/IPA-001/IP-P-01842/2019-2020/12950
Authorization for Assignment valid till 03/12/2024

NESTLÉ INDIA LIMITED

(CIN: L15202DL1959PLC003786)
Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
Email: investor@in.nestle.com; Website: www.nestle.in; Ph: 011-23418891

NOTICE OF THE 65th ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND RECORD DATE ETC.

Notice is hereby given that:

1. **The 65th Annual General Meeting of the Company ("65th AGM") will be convened on Monday, 8th July 2024 at 10:30 A.M. IST through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") facility to transact the Ordinary and Special Business, as set out in the Notice of the 65th AGM,** as per the provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder read with General Circular Nos. 20/2020, 10/2022 and 09/2023 dated 5th May 2020, 28th December 2022 and 25th September 2023,respectively, and other relevant circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), without the physical presence of the members at a common venue. The deemed venue for the 65th AGM shall be the Registered Office of the Company.
2. Electronic copy of the Notice of the 65th AGM and the Annual Report for the fifteen months financial year ended 31st March 2024 have been sent by email to all those members, whose email address are registered with the Company / Depository Participant(s) ("Depository"). The instructions for joining the 65th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 65th AGM are provided in the Notice of the 65th AGM. Members participating in the 65th AGM through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.
3. Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 1st July 2024 may cast their vote electronically on the Ordinary and Special Business, as set out in the Notice of the 65th AGM through electronic voting system ("e-Voting") of National Securities Depository Limited ("NSDL"). All the members are informed that:
   (i) the Ordinary and Special Business, as set out in the Notice of the 65th AGM will be transacted through voting by electronic means;
   (ii) the remote e-Voting shall commence on Friday, 5th July 2024 at 9:00 A.M. IST;
   (iii) the remote e-Voting shall end on Sunday, 7th July 2024 at 5:00 P.M. IST;
   (iv) the cut-off date, for determining the eligibility to vote through remote e-Voting or through the e-Voting system during the 65th AGM, is 1st July 2024;
   (v) any person who becomes member of the Company after dispatching the Notice of the 65th AGM by email and holds shares as on the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.com or investor@in.nestle.com. However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used to cast vote;
   (vi) Members may note that: a) the remote e-Voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) members who have cast their vote by remote e-Voting prior to the 65th AGM may participate in the 65th AGM through VC/OAVM facility but shall not be entitled to cast their vote again through the e-Voting system during the 65th AGM; c) members participating in the 65th AGM and who had not cast their vote through remote e-Voting, shall be entitled to cast their vote through e-Voting system during the 65th AGM; and d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, only shall be entitled to avail the facility of remote e-Voting, participation in the 65th AGM through VC/OAVM facility and e-Voting during the 65th AGM;
   (vii) the Notice of the 65th AGM and the Annual Report for the fifteen months financial year ended 31st March 2024, are available on the website of the Company (www.nestle.in); National Stock Exchange of India Limited (www.nseindia.com); BSE Limited (www.bseindia.com); and NSDL (www.evoting.nsdl.com);
   (viii) in case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or send a request at evoting@nsdl.com or contact Ms. Pallavi Mhatre, Senior Manager, NSDL, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, at the designated email IDs: evoting@nsdl.com or pallavid@nsdl.com or call at 022-48867000, who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary at the Company's email address investor@in.nestle.com; and
   (ix) Members who have not registered/ updated their e-mail address with the Company or Depository Participant(s), may complete the e-mail registration process as detailed below:
      a) Members holding shares in physical form by submitting duly filled and signed request letter in Form ISR-1 along with self-attested copy of the PAN Card linked with Aadhaar; and self-attested copy of any document in support of the address of the member (such as Aadhaar Card, Driving Licence, Election Identity Card, Passport etc.) and such other documents as prescribed in the Form ISR-1, by sending an e-mail at investor@in.nestle.com followed by sending the physical copy of the same through post at the Registered Office of the Company; and
      b) Members holding shares in demat form may update their KYC details including e-mail address with their Depository Participant(s).
4. The Record Date for determining entitlement of members to the final dividend for the fifteen months financial year ended 31st March 2024, if approved by the members of the company at the 65th AGM, is 16th July 2024, which is proposed to be paid on and from 6th August 2024. In the event the Company is unable to pay the dividend to any member directly in their bank accounts through Electronic Clearing Service or any other means, due to non-registration of the Electronic Bank Mandate or for any other reasons, the Company shall dispatch the dividend warrant/ Banker's cheque/ demand draft to such members at their registered address, as soon as possible, unless otherwise provided under any law, rules, regulations, circulars, etc. issued by any competent authority.
5. SEBI vide its Master Circular dated 7th May 2024 read with Circular dated 10th June 2024, as amended from time to time, has mandated furnishing of PAN linked with Aadhaar and KYC details (i.e. postal address with PIN code, e-mail address, mobile number, bank account details etc.). Further, the Company has been sending reminder letters to members holding shares in physical form from time to time, who have not completed/ updated their KYC.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the Act and MCA Circulars.

For Nestlé India Limited
Pramod Kumar Rai
Company Secretary

Date: 16th June 2024
Place: Gurugram

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Cholamandalam investment and Finance Company Limited

Chola — Enter a better life

Corporate Office: " CHOLA CREST " C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr.. Vinay Kumar Gautam, Mob.No. 8287233717

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://chola-lap.procure247.com/ & www.cholamandalam.com/news/auction-notices

S.N.	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property /Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	**Loan Account Nos. HE01EDL00000015250, X0HEEDL00003244716 and X0HEEDL00003393763 of SACHIN KUMAR** **1. SACHIN KUMAR (APPLICANT)** 1130/1, LAL KUAN, GHAZIABAD, UTTAR PRADESH - 201001 **2. YMB PUBLIC SCHOOL (THROUGH ITS PROPRIETOR SACHIN KUMAR) (CO_APPLICANT)** 1130/1, Lal Kuan, Jain Vihar, Ghaziabad, Uttar Pradesh-201002 **3. SUSHMA YADAV (CO_APPLICANT)** 1130/1, Lal Kuan, Jain Vihar, Ghaziabad, Uttar Pradesh-201002 **4. KUNTA DEVI (CO_APPLICANT)** 1130/1, Lal Kuan, Jain Vihar, Ghaziabad, Uttar Pradesh-201002 **5.SUMIT YADAV ALIAS SUMIT KUMAR (CO_APPLICANT)** 1130/1, Lal Kuan, Jain Vihar, Ghaziabad, Uttar Pradesh-201002	**13-12-2023 Rs.2,27,75,598/-** **Type of Possession** **SYMBOLIC**	LAND ADMEASURING 375 SQ.YDS (313.53 SQ.MTRS)PART OF PROPERTY BEARING KHASRA NO.1130/1 OUT OF ADMEASURING 3025 SQ.YDS SITUATED AT JAIN VIHAR RESIDENTIAL COLONY, HARBAST VILLAGE, SHAHPUR BAMHETA, PARGANA, DASNA, TEHSIL AND DISTRICT GHAZIABAD, UTTAR PRADESH WHICH IS BOUNDED AS UNDER :- EAST - 18F WIDE ROAD/PASSAGE, WEST - SELLERS PROPERTY, NORTH - SELLERS PROPERTY, SOUTH - PROPERTY OF SMT KUNTA DEVI, ISHWAR SINGH AND SATYA PRAKASH.	**Rs. 2,45,55,000/-** **Rs. 24,55,500/-** **Rs. 1,00,000/-**	**25.07.2024 at 11.00 a.m to 1:00 p.m** **24.07.2024, 10.00 am to 5.00p.m** **As per appointment**

1. on-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030 & 6374845616) Email id: CholaAuctionLAP@chola.murugappa.com, Ms.Procure247, (Contact Person: Vasu Patel - 9510974587
2. For further details on terms and conditions please visit https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices to take part in e-auction.

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Place: DELHI, NCR Date : 17-06-2024 **Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limite**

भाजपा के प्रदर्शन के दौरान जल बोर्ड के दफ्तर में तोड़फोड़

जल संकट को लेकर दिल्ली सरकार के खिलाफ नारेबाजी, फोड़े मटके

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

राजधानी दिल्ली के अलग-अलग इलाकों में भाजपा के नेतृत्व में हो रहे प्रदर्शन में महिलाओं ने दिल्ली जल बोर्ड के दफ्तर में अचानक पथराव कर दिया। दक्षिणी दिल्ली के छतरपुर स्थित जल बोर्ड के फीलिंग प्वाइंट पर महिलाओं का गुस्सा फूटा और पुलिस की मौजूदगी में दिल्ली जल बोर्ड के दफ्तर पर पथराव करके उसके शीशे तोड़ दिए गए। यह प्रदर्शन पूर्व सांसद रमेश बिधूड़ी के नेतृत्व में किया गया था। इस प्रदर्शन के दौरान वह खुद भी मौजूद थे।

हाथों में मटका लिए प्रदर्शनकारियों ने पहले आप सरकार के खिलाफ नारे लगाए और देखते ही देखते उन्होंने जल बोर्ड के दफ्तर में लगे शीशों पर मटका फेंकना शुरू कर दिया। इससे कुछ शीशे टूट गए। हालांकि कुछ कार्यकर्ताओं ने उन्हें ऐसा करने से रोका और कानून हाथ में नहीं लेने की चेतावनी दी। मामले में पूर्व सांसद रमेश बिधूड़ी ने कहा कि यह एक भ्रष्ट सरकार है। वे खुद को भ्रष्टाचार के आरोपों से बचाने के लिए कहानी बदलने की कोशिश कर रहे हैं। दिल्ली जल बोर्ड में कोई आडिट नहीं हुआ है। छतरपुर में दिल्ली जल बोर्ड कार्यालय में हुई तोड़फोड़ पर उन्होंने कहा कि यह स्वाभाविक है, लोग गुस्से में हों तो कुछ भी कर सकते हैं। मैं उन कार्यकर्ताओं का आभारी हूं, जिन्होंने उन लोगों को नियंत्रित किया।

54 फीसद पानी की बर्बादी और चोरी हुई

वहीं, नई दिल्ली की सांसद बांसुरी स्वराज ने कहा कि आम आदमी पार्टी ने डीजेबी के बुनियादी ढांचे में सुधार के लिए कुछ नहीं किया है, जिसके परिणामस्वरूप 54 फीसद पानी की बर्बादी और चोरी हुई है। दिल्ली भाजपा नेताओं ने दिल्ली की जल मंत्री आतिशी के इस्तीफे की भी मांग की। पार्टी ने एक बयान में कहा कि वह जल संकट को लेकर केजरीवाल सरकार के खिलाफ सोमवार को 52 स्थानों पर विरोध प्रदर्शन करेगी।

भाजपा नेताओं ने किया पथराव : भारद्वाज

दिल्ली के मंत्री सौरभ भारद्वाज ने भाजपा नेताओं और कार्यकर्ताओं पर दिल्ली जल बोर्ड के कार्यालय में तोड़फोड़ करने का रविवार को आरोप लगाया। भारद्वाज ने इसे सरकार के खिलाफ एक 'साजिश' करार देते हुए एक वीडियो साझा किया। वीडियो में कुछ लोग एक कार्यालय पर पथराव और मटके फेंककर उसकी खिड़कियां तोड़ते हुए दिखाई दे रहे हैं। आम आदमी पार्टी (आप) के नेता भारद्वाज ने 'एक्स' पर एक पोस्ट में कहा-'देखिए भाजपा के पटके पहने नेता और भाजपा जिंदाबाद के नारे लगाते कार्यकर्ता, दिल्ली जल बोर्ड के कार्यालय में सरकारी संपत्ति को तोड़ते हुए। जगह-जगह पानी की पाइपलाइन कौन तुड़वा रहा है? किसका षड्यंत्र है?'

केजरीवाल के मुख्यमंत्री बनने के बाद जल बोर्ड घाटे में डूबा : सचदेवा

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

जल संकट को लेकर भाजपा ने रविवार को दिल्ली सरकार के खिलाफ प्रदर्शन किया। भाजपा की दिल्ली इकाई के अध्यक्ष वीरेंद्र सचदेवा ने कहा कि जब अरविंद केजरीवाल मुख्यमंत्री बने थे तो दिल्ली जल बोर्ड करोड़ों रुपए के मुनाफे में था। उन्होंने कहा कि केजरीवाल के पास एक वर्ष से ज्यादा समय तक दिल्ली जल बोर्ड के अध्यक्ष पद का प्रभार रहा। यह अजीब और आश्चर्यजनक है कि एक वर्ष से अधिक समय की आडिट रिपोर्ट गायब है और जल बोर्ड भारी कर्ज में डूबा है। सचदेवा ने आरोप लगाया कि आम आदमी पार्टी के सभी मंत्री पानी चोरी कर रहे हैं और दिल्ली में टैंकर माफिया चला रहे हैं। उन्होंने कहा कि 600 करोड़ रुपए के लाभ से लेकर जलबोर्ड को 73000 करोड़ रुपए के घाटे तक लाने के जिम्मेदार सिर्फ केजरीवाल हैं। सचदेवा के नेतृत्व में भाजपा सांसदों, विधायकों, निगम पार्षदों एवं प्रदेश, जिला एवं मंडल के पदाधिकारियों ने दिल्ली के प्रमुख 14 स्थानों पर आम आदमी पार्टी के खिलाफ मटका फोड़ विरोध प्रदर्शन किया।

आतिशी ने पुलिस आयुक्त को लिखा पत्र

पानी की मुख्य पाइपलाइन को सुरक्षा देने की मांग

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

राष्ट्रीय राजधानी में गहराए जल संकट के मद्देनजर जल मंत्री आतिशी ने रविवार को पुलिस आयुक्त संजय अरोड़ा को पत्र लिखकर कई प्रमुख पाइपलाइन की सुरक्षा और गश्त करने के लिए अगले 15 दिन तक पुलिसकर्मियों को तैनात करने का अनुरोध किया है। मंत्री ने पत्र में कहा कि दिल्ली भीषण गर्मी और जल संकट से जूझ रही है। आतिशी ने कहा कि यमुना नदी में कम पानी छोड़े जाने के कारण पानी की मात्रा में 70 एमजीडी की गिरावट आई है, जिससे दिल्ली के कई इलाके जल संकट से जूझ रहे हैं। ऐसे में पानी की एक-एक बूंद कीमती है।

उन्होंने पुलिस आयुक्त को लिखे पत्र में कहा कि दिल्ली जल बोर्ड ने मुख्य जल वितरण नेटवर्क के लिए गश्ती दल तैनात किए हैं। जल वितरण नेटवर्क नदी में छोड़े गए पानी को जल शोधन संयंत्रों तक पहुंचाता है और फिर वहां से विभिन्न हिस्सों के भूमिगत जलाशयों तक आपूर्ति की जाती है। आतिशी ने कहा कि हमने इस काम में मदद लेने के लिए अतिरिक्त जिला मजिस्ट्रेट की देखरेख में कई टीम भी तैनात की हैं। उन्होंने कहा कि दिल्ली जल बोर्ड के गश्ती दल ने शनिवार को दक्षिण दिल्ली पाइपलाइन में रिसाव की जानकारी दी थी जो सोनिया विहार जल शोधन संयंत्र से दक्षिणी दिल्ली के इलाकों तक पानी पहुंचाने वाली मुख्य पाइपलाइन है। आतिशी ने कहा कि गढ़ी मेडू में डीटीएल सबस्टेशन के पास पाइपलाइन में रिसाव हुआ था। हमारे गश्ती दल को पता चला कि पाइपलाइन में 375 एमएम के कई बड़े बोल्ट और 12 इंच का एक बोल्ट कटा हुआ था जिससे रिसाव हो रहा था। उन्होंने कहा- इससे पता चलता है कि पाइपलाइन में कुछ गड़बड़ी की गई है या उसमें जानबूझकर तोड़फोड़ की गई है।

आतिशी ने पुलिस आयुक्त से अगले 15 दिन तक दिल्ली की प्रमुख पाइपलाइनों की सुरक्षा करने और शरारती तत्वों को इनमें किसी भी तरह की छेड़छाड़ करने से रोकने के लिए पुलिसकर्मियों को तैनात करने का अनुरोध किया। उन्होंने कहा इस स्थिति में पानी की प्रमुख पाइपलाइन में किसी भी प्रकार की गड़बड़ी या तोड़फोड़ दिल्ली के लोगों के समक्ष पहले से ही मौजूद जल संकट को और अधिक चुनौतीपूर्ण बना देगी। आतिशी ने कहा कि रखरखाव टीम ने लगातार छह घंटे तक काम करने के बाद रिसाव को ठीक किया और क्षतिग्रस्त पाइपलाइन की मरम्मत की। उन्होंने बताया कि मरम्मत के दौरान अधिकारियों को छह घंटे तक पानी की आपूर्ति रोकनी पड़ी, जिससे 20 एमजीडी पानी की आपूर्ति नहीं की जा सकी। इसके परिणामस्वरूप पहले से ही गहराए जल संकट के कारण दक्षिणी दिल्ली में 25 फीसद पानी की कमी और हुई।

'समन्यवयक बनकर दिल्ली की प्यास बुझाएं'

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

हरियाणा से पानी नहीं देने के मुद्दे पर रविवार को आप विधायकों का एक प्रतिनिधि दल केंद्रीय जल शक्ति मंत्री सीआर पाटिल से मिलने उनके आवास पहुंचा। दल का नेतृत्व कर रहे विधायक दिलीप पांडे ने कहा कि मंत्री से मुलाकात नहीं हो पाई, लेकिन हमने हरियाणा से दिल्ली के हक का पानी दिलाने की मांग करते हुए उनके आवास पर एक पत्र सौंपा है और अनुरोध किया है कि वो दिल्ली का दर्द समझें और तत्काल राहत दिलाने की पहल करें। अगर केंद्रीय जल शक्ति मंत्री अभिभावक की भूमिका निभाते हुए 'इंटर स्टेट कोर्डिनेशन' कर दें तो दिल्ली को इस भीषण गर्मी में पानी मिल जाएगा।

आप विधायकों ने केंद्रीय जल शक्ति मंत्री से की अपील

वीडियो और फोटो दिखाते हुए कहा कि पानी माफिया मुनक कैनाल में पाइप लगाकर पानी चोरी कर रहे हैं। बुराड़ी के पास हिरण्की है। उसके दूसरी तरफ यमुना के पास उत्तर प्रदेश का पछड़ा पड़ता है। वहां पर बालू माफिया यमुना में बांध बनाकर यमुना की धारा प्रवाह को रोक रहे हैं और अवैध बालू खनन कर रहा है लेकिन उत्तर प्रदेश पुलिस की तरफ से कोई कार्रवाई नहीं की जा रही है। इसी तरह के छोटे-छोटे अवरोध हैं, जिसमें केंद्र सरकार से थोड़ा सा सहयोग मिल जाएगा तो दिल्ली के लोगों को इस भीषण गर्मी में जल संकट से राहत मिल जाएगी।

मुनक कैनाल से पानी की चोरी

दिलीप पांडे ने मुनक कैनाल की कुछ

पूर्व विधायक नितिन त्यागी समर्थकों संग भाजपा में शामिल

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

लक्ष्मी नगर से पूर्व आप विधायक नितिन त्यागी रविवार को समर्थकों के साथ भाजपा में शामिल हुए। इस मौके पर परिवहन राज्य मंत्री हर्ष मल्होत्रा ने कहा कि भ्रष्टाचार एवं लूट की राजनीति करने वाली आम आदमी पार्टी के अपने ही लोग आज उनसे लगातार अलग हो रहे हैं आर पार्टी अपनी राजनीतिक पतन की ओर लगातार अग्रसर है।

फंदा लगा कर शख्स ने की खुदकुशी

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

द्वारका मेट्रो स्टेशन के पास पेड़ से फंदा लगा कर 48 वर्षीय एक व्यक्ति ने खुदकुशी कर ली। मृतक की पहचान भरत विहार निवासी रमेश के रूप में हुई है। पुलिस उसके परिवार से पूछताछ कर कारण का पता लगा रही है।

पुलिस के मुताबिक, पुलिस नियंत्रण कक्ष को शनिवार को सूचना मिली कि एक शव पेड़ से लटका हुआ है। सूचना के बाद पुलिस की एक टीम मौके पर पहुंची। अपराध टीम ने घटना स्थल का जायजा लिया।

हाशिम बाबा गिरोह का सदस्य गिरफ्तार

जनसत्ता संवाददाता
नई दिल्ली, 16 जून।

पूर्वी दिल्ली के शाहदरा इलाके में दो व्यापारियों की कथित तौर पर 'रेकी' कर रहे हाशिम बाबा गिरोह के एक सदस्य को गिरफ्तार कर लिया गया है। पुलिस ने बताया कि आरोपी के कब्जे से एक पिस्तौल और चार कारतूस भी बरामद किए गए हैं। पुलिस के अनुसार, सलीम (30) थाईलैंड में रहने वाले गिरोह के भगोड़े सदस्य राशिद केबलवाला के निर्देश पर यमुना पार क्षेत्र के व्यवसायियों की 'रेकी' कर रहा था। उसने बताया कि सलीम 'मैसेजिंग एप' के माध्यम से हाशिम बाबा और राशिद के साथ नियमित संपर्क में था और फरवरी में उनसे मिलने के लिए थाईलैंड भी गया था।

सार्वजनिक सूचना
(दिवाला तथा दिवालिया संहिता, 2016 ''आईबीसी'' की धारा 102 के अंतर्गत)

मै. आरसीआई इंडस्ट्रीज एंड टेक्नोलॉजीज लिमिटेड (L74900DL1992PLC047055) के पर्सनल गारंटर श्री राजीव गुप्ता के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण

1.	ऋणधारक/पर्सनल गारंटर का नाम	**श्री राजीव गुप्ता** (PAN NO: AAIPG4250C)
2.	ऋणधारक/पर्सनल गारंटर का पता	बी-2/9, मॉडल टाउन-2, दिल्ली-110009
3.	आवेदन स्वीकार करने के आदेश का विवरण	आईबी-508 (एनडी) 2022 में आईए-810/2024 में आदेश तिथि 14.6.2024
4.	प्रस्ताव कर्मी जिनके पास दावे पंजीकृत की जाएगी, का विवरण	**श्री रोशन लाल जैन** IBBI/IPA-001/IP-P00966/2017-2018/11587 एएफए की वैधता: 4.12.2024 तक
5.	बोर्ड में यथा पंजीकृत प्रस्ताव कर्मी का पता तथा ईमेल	एएन-46बी, शालीमार बाग, उत्तर पश्चिम, राष्ट्रीय राजधानी क्षेत्र, दिल्ली-110088 **ईमेल:** roshanljain@yahoo.co.uk
6.	प्रस्ताव कर्मी के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	मवेन्ट रीस्ट्रक्चरिंग सर्विसेस एलएलपी (आईपीई) बी-29, निम्न भूतल, लाजपत नगर III, नई दिल्ली-110024 **ईमेल:** irp.rajeevgupta@outlook.com
7.	दावे जमा करने की अंतिम तिथि	8.7.2024
8.	संबंधित प्रपत्र जिसमें दावे जमा की जाएगी, उपलब्ध है:	''**प्रपत्र बी**'' **वेबलिंक:** https://www.ibbi.gov.in/home/downloads

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीठ कोर्ट-III, ने 14.6.2024 को मैं. आरसीआई इंडस्ट्रीज एंड टेक्नोलॉजीज लिमिटेड के **श्री राजीव गुप्ता**, पर्सनल गारंटर के विरुद्ध वैयक्ति दिवालिया समाधान प्रक्रिया शुरू करने का आदेश दिया है।
मै. आरसीआई इंडस्ट्रीज एंड टेक्नोलॉजीज लिमिटेड के **श्री राजीव गुप्ता**, पर्सनल गारंटर के क्रेडीटरों को एतद्द्वारा निर्देश दिया जाता है कि प्रविष्टि सं. 6 में वर्णित पते पर प्रस्ताव कर्मी के पास 8.7.2024 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।
क्रेडीटर्स इलेक्ट्रॉनिक माध्यमों से अथवा डाक द्वारा प्रमाण के साथ अपने दावे जमा कर सकते हैं। दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जायेगा।

हस्ता./-
रोशन लाल शर्मा
प्रस्ताव कर्मी
श्री राजीव गुप्ता (पर्सनल गारंटर) के मामले में
स्थान: नई दिल्ली **IBBI पंजी. सं.:** IBBI/IPA-001/IP-P00966/2017-2018/11587
तिथि: 17.6.2024 **ईमेल:** irp.rajeevgupta@outlook.com, roshanljain@yahoo.co.uk

फार्म ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत]
मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

संगत विवरण

1.	कॉर्पोरेट देनदार का नाम	मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	09 दिसम्बर, 1998
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी, कानपुर
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान सं	U22211UP1998PTC024053
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, कॉर्पोरेट देनदार	पंजीकृत कार्यालय का पता : 141 किलो मीटर दिल्ली आगरा ऑफ बाएपास नियर अलवर रेलवे ब्रिज कृष्णा नगर मथुरा, उत्तर प्रदेश, इंडिया, 281004
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	सीआईआरपी का आदेश 14 जून, 2024 को सुनाया गया आदेश 15 जून, 2024 को प्राप्त/संसूचित किया गया
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तिथि	11 दिसम्बर, 2024
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए अंतरिम रिजोल्यूशन प्रोफेशनल का नाम और पंजीकरण संख्या	नाम : अमित गोयल पंजीकरण संख्या : IBBI/IPA-001/IP-P-01842/2019-2020/12950
9.	बोर्ड के साथ पंजीकृत अनुसार अंतरिम रिजोल्यूशन प्रोफेशनल का पता एवं ई-मेल	आईआरपी का पता : एच नं. 9 नियर पटेल इस्टीटयूट ऑफ इंजीनियरिंग के पास आदर्श कॉलोनी, भावना प्लेस लेन देवपुरम के सामने मुजफ्फरनगर, मुजफ्फरनगर, उत्तर प्रदेश-251001 ई-मेल आई डी :ip.amitgoel@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता एवं ई-मेल	पत्राचार का पता : 109, फर्स्ट फ्लोर, सूर्या किरण बिल्डिंग, 19, कस्तूरबा गांधी मार्ग, नई दिल्ली-110001 पत्राचार ई-मेल आईडी : cirp.raskproducts@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	28 जून, 2024
12.	अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित किये गये अनुसार धारा 21 की उपधारा (6ए) के अनुच्छेद (ख) के अधीन लेनदारों का वर्ग, यदि कोई हो	लागू नही
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के तौर पर कार्य करने के लिए निर्धारित किये गये इनसॉल्वेंसी प्रोफेशनल का नाम (प्रत्येक वर्ग में तीन नाम)	लागू नहीं
14.	(क) संगत फार्म और (ख) अधिकृत प्रतिनिधि उपलब्ध रहने का विवरण	क) प्रासंगिक फॉर्म यहां उपलब्ध है : https://ibbi.gov.in/downloadform.html ख) लागू नही है

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, ने 14 जून, 2024 को मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के विरुद्ध कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है (सीआईआरपी आदेश 14.06.2024 को सुनाया गया, आदेश 15.06.2024 को प्राप्त/संचारित किया गया)
मैसर्स रसिक प्रोडक्ट्स प्राइवेट लिमिटेड के लेनदारों को एतद्द्वारा नीचे मद 10 में वर्णित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल के पास 28 जून, 2024 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए सूचित किया जाता है।
वित्तीय लेनदार केवल इलेक्ट्रॉनिक पद्धति द्वारा अपने दावों को जमा करेंगे। अन्य सभी लेनदार अपने दावे व्यक्तिगत या डाक या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।
प्रविष्टि सं. 12 के अधीन सूचीबद्ध अनुसार वर्ग से संबंधित वित्तीय लेनदार को फार्म सीए में वर्ग (वर्ग निर्दिष्ट करें) के अधिकृत प्रतिनिधि के रूप में काम करने के लिए प्रविष्टि सं. 13 के अधीन तीन रिजोल्यूशन प्रोफेशनल में से अपनी पसंद का देगा। सीए लागू नहीं
दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता./-
अमित गोयल
अंतरिम रिजोल्यूशन प्रोफेशनल
पंजी सं :IBBI/IPA-001/IP-P-01842/2019-2020/12950
असाइनमेंट के लिए प्राधिकरण 30.12.2024 तक वैध है

दिनांक : 16.06.2024
स्थान : मुजफ्फरनगर

इंडियन बैंक Indian Bank इलाहाबाद ALLAHABAD

अंचल कार्यालयः दिल्ली सेंट्रल,
17, संसद मार्ग, प्रथम तल, इलाहाबाद बैंक भवन, नई दिल्ली-110001

दिनांक 24.07.2024 को ई-नीलामी हेतु बिक्री सूचना

परिशिष्ट IV-क, (नियम 8(6) का परन्तुक देखें)
अचल सम्पत्तियों के बिक्री हेतु ई-नीलामी विक्रय नोटिस

प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अचल सम्पत्तियों के विक्रय हेतु ई-नीलामी विक्रय सूचना

आम लोगों को और विशेष रूप से उधार लेने वाला और प्रत्यामूति – दाता को यह नोटिस दिया जाता है कि नीचे वर्णित अचल सम्पत्तियां जो प्रतिभूत लेनदार के पास गिरवी/प्रभारित है, का कब्जा, प्रतिभूत लेनदार इंडियन बैंक (पूर्व मे – इलाहाबाद बैंक) के प्राधिकृत अधिकारी द्वारा लिया गया है, को "जहाँ है, जैसा है और जो कुछ भी है" के आधार पर बकाया राशि की वसूली हेतु दिनांक **24.07.2024** को बेचा जाएगा। ई-नीलामी मोड के माध्यम से बिक्री हेतु संपत्तियों का विशिष्ट विवरण नीचे दिया गया है:

क्र. सं.	कर्जदार(रों)/शाखा का नाम	सम्पर्क व्यक्ति और मो. नं.	गारंटीदाता / बंधककर्ता का नाम	अचल सम्पत्तियों का विवरण	भौतिक / प्रतिकात्मक कब्जा	13-06-2024 के अनुरूप प्रत्याभूत ऋण की राशि	आरक्षित मूल्य धरोहर जमा राशि / न्यूनतम बोली वृद्धि राशि
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)
1	मैसर्स 5 स्टार ढाबा शाखा: पंजाबी बाग	श्री रवि (7004599745)	श्री आशु चुग, श्रीमती शशि बाला, पता: 19/950, न्यू नंदवानी, पुराना तारा नगर, सोनीपत, हरियाणा	सम्पत्ति प्लॉट नं. 9, किला नं. **11/17/2/2, 24/1, 24/4/1** सुल्तानपुर, सिद्धार्थ एन्क्लेव, सोनीपत, हरियाणा, क्षेत्रफल 175 वर्ग गज संपत्ति आईडी: **IDIB3250891555** सम्पत्ति प्लॉट नं. 19/950, न्यू नंदवानी, पुराना तारा नगर, सोनीपत, हरियाणा, क्षेत्रफल 145 वर्ग गज संपत्ति आईडी: **IDIB3250891555C**	सांकेतिक	रु. **112.69** लाख + ब्याज एवं बैंक का बकाया के वसूलीकरण तक अन्य खर्चे	₹. **55.00** लाख ₹. **5.50** लाख ₹. **0.20** लाख ₹. **51.00** लाख ₹. **5.10** लाख ₹. **0.20** लाख

QR Code of **Property Id: IDIB3250891555**
QR Code of **Property Id: IDIB3250891555C** (Website) (Tender) (Geotag) (Photo) (Video) (Document)

ई-नीलामी की तिथि एवं समय **24-07-2024** को पूर्वाह्न 11.00 बजे से अपराह्न 05.00 बजे तक साथ में प्रत्येक 10 मिनट का असीमित विस्तार। सभी सम्पत्तियों हेतु न्यूनतम बोली वृद्धि राशि अंकित है।

बोलीदाताओं को सलाह दी जाती है कि वे ऑनलाइन बोली में भाग लेने के लिए हमारे ई नीलामी सेवा प्रदाता एमएसटीसी लिमिटेड की वेबसाइट **(www.mstcecommerce.com)** पर जाएं। तकनीकी सहायता के लिए कृपया एमएसटीसी हेल्पडेस्क नं. **033-23400020/23400021/23400022** और सेवा प्रदाताओं हेल्प डेस्क में उपलब्ध अन्य हेल्प लाइन नंबरों पर कॉल करें। एमएसटीसी लिमिटेड के साथ पंजीकरण की स्थिति के लिए कृपया **ibapiop@mstcecommerce.com** संपर्क करें। और ईएमडी स्थिति के लिए कृपया **ibapifin@mstcecommerce.com** से संपर्क करें।
संपत्ति के विवरण और संपत्ति और नीलामी नियमों और शर्तों हेतु कृपया **https://ibapi.in** देखें और इस पोर्टल से संबंधित स्पष्टीकरण के लिए, कृपया हेल्प लाइन नं. **'18001025026'** और **011-41106131** से संपर्क करें।

दिनांक : 15.06.2024, स्थान : नई दिल्ली **प्राधिकृत अधिकारी, इंडियन बैंक**

Chola Enter a better life

चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड
कार्पोरेट कार्यालय : "चोला क्रेस्ट", सी 54 एवं 55, सुपर बी-4, थिरू वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई-600032, भारत
शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली-110005
कॉन्टैक्ट नंबर : श्री विनय कुमार गौतम - मोबाइल नंबर 8287233717

अचल सम्पत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के परंतुक के तहत अचल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।
एतद्द्वारा सर्वसाधारण को और विशेष रूप से कर्जदार/सह-कर्जदार/बंधकदता(ओं) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक निम्नवर्णित अचल सम्पत्तियां, जिनका सांकेतिक/भौतिक कब्जाचोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड इसमें आगे चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड कही जाएगी, के प्राधिकृत अधिकारी द्वारा लिया जा चुका है। प्रतिभूत आस्तियां **"जैसा है जहां है", "जो है जैसा है" तथा "जो भी है वहां है"** आधार पर ई-नीलामी के माध्यम से बेची जाएंगी।
एतद्द्वारा सर्वसाधारण को सूचना दी जाती है कि हम ई-नीलामी का संचालन वेबसाइट https://chola-lap.procure247.com/ एवं www.cholamandalam.com/news/auction-notices के माध्यम से करेंगे।

क्र. सं.	खाता संख्या तथा कर्जदार, सह-कर्जदार, बंधकदाताओं का नाम	धारा 13(2) के तहत मांग सूचना के अनुसार तिथि एवं राशि	सम्पत्ति/सम्पत्तियों का वर्णन	सुरक्षित मूल्य, धरोहर राशि जमा एवं बोली वृद्धि राशि (रू. में)	ई-नीलामी की तिथि एवं समय, ईएमडी जमा की अंतिम तिथि, निरीक्षण की तिथि
1.	**सचिन कुमार का ऋण खाता सं. HE01EDL00000015250, X0HEEDL00003244716, X0HEEDL00003393763)** **1. सचिन कुमार (आवेदक)** 1130/1, लाल कुआं, गाजियाबाद, उत्तर प्रदेश-201001 **2. वाईएमबी पब्लिक स्कूल** (इसके स्वामी सचिन कुमार के माध्यम से) (सह-आवेदक) 1130/1, लाल कुआं, जैन विहार, गाजियाबाद, उत्तर प्रदेश-201002 **3. सुषमा यादव (सह-आवेदक)** 1130/1, लाल कुआं, जैन विहार, गाजियाबाद, उत्तर प्रदेश-201002 **4. कुंता देवी (सह-आवेदक)** 1130/1, लाल कुआं, जैन विहार, गाजियाबाद, उत्तर प्रदेश-201002	13-12-2023 रू. 2,27,75,598/- **कब्जा का प्रकार** सांकेतिक	जैन विहार आवासीय कालोनी, हदबस्त ग्राम शाहपुर बम्हेटा, परगना डासना, तहसील और जिला गाजियाबाद, उत्तर प्रदेश में स्थित परिमाप 3025 वर्ग गज में से सम्पत्ति खसरा नंबर 1130/1 का अंश रूप भूमि परिमाप 375 वर्ग गज (313.53 वर्ग मीटर), जो निम्नानुसार परिबद्ध है – पूरब : 18 फीट चौड़ी रोड/रास्ता, पश्चिम : विक्रेता की सम्पत्ति, उत्तर : विक्रेता की सम्पत्ति, दक्षिण : श्रीमती कुंता देवी, ईश्वर सिंह और सत्य प्रकाश की सम्पत्ति	रू. 2,45,55,000/- रू. 24,55,500/- रू. 1,00,000/-	25-07-2024 पूर्वा. 11.00 बजे से अप. 01.00 बजे तक 24-07-2024 पूर्वा. 10.00 बजे से अप. 05.00 बजे तक **भेंट के निर्धारित समयानुसार**

1. ओएन-नोटिसेज। विस्तृत विवरण, सहायता, प्रक्रिया और ई-नीलामी पर ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सम्पर्क करें (मुहम्मद रहीस – 81240 00030 एवं 6374845616), ई-मेल आईडी : CholaAuctionLAP@chola.murugappa.comए Ms.procure247; (सम्पर्क व्यक्ति : वासु पटेल : 9510974587
2. ई-नीलामी में भाग लेने के लिए नियम और शर्तों के बारे में अतिरिक्त विवरण के लिए कृपया https://chola-lap.procure247.com/ एवं https://cholamandalam.com/auction-notices देखें।

यह सूचना प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के तहत बिक्री के संबंध में 30 दिन का कानूनी नोटिस भी है

स्थान : दिल्ली, एनसीआर दिनांक : 17-06-2024 **हस्ता./- प्राधिकृत अधिकारी, चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी** लिमिटेड

www.readwhere.com